GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:1452 ANSWERED ON:14.08.2013 DUES OUTSTANDING AGAINST TELECOM OPERATORS Bapurao Shri Khatgaonkar Patil Bhaskarrao;Bhoi Shri Sanjay;Gaikwad Shri Eknath Mahadeo;Paranjpe Shri Anand Prakash

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the total dues outstanding in the form of spectrum charges, licence fee and interest against the telecom operators separately for GSM and CDMA, as on date;

(b) the steps taken by the Government to recover the outstanding dues from them;

(c) whether the Department of Telecom proposes to reduce penalties on erring telecom companies and to hold talks to settle other outstanding issues in a bid to ease tension between service providers and the Government;

(d) if so, the details thereof and the response of the telecom companies in this regard; and

(e) the other steps taken/being taken by the Government to sort out the issue between the Government and telecom companies?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) Madam, the total outstanding in the form of Spectrum charges, Licence Fee and interest against the telecom operator separately for GSM & CDMA as on date are furnished in Annexure-A, B & C.

(b) The demand notices have been issued after the completion of assessment.

(c) No such proposal is under consideration in Department of Telecom.

(d) Does not arise in view of (c) above.

(e) All telecom operators are provided due opportunity by the department to represent against the assessed license fee, spectrum charges, penalties and interest, if any. If they are not satisfied with the stand taken by the department then they can further approach the Telecom Dispute Settlement and Appellate Tribunal (TDSAT).